

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)
CHENNAI**

O.A. No.232 OF 2017 (SZ)

BETWEEN

S.P.MUTHURAMAN,

S/o.S.Ponnusamy,
No.204, Railway Feeder Road,
Sankar Nagar Post – 627 357,
Tirunelveli District.

...Applicant

AND

1. THE SECRETARY,

Environment and Forest Department,
Government of Tamilnadu,
St.George Fort, Chennai – 600 009.

And 4 Others.

...Respondents

ADDITIONAL REPLY STATEMENT – VI
PAPERBOOK FILED BY THE 5TH RESPONDENT

M/s.ARUN ANBUMANI & ARYA RAJ

Counsel for the 5th Respondent

IV, High Court Chambers, High Court Buildings
Chennai – 600 104, Mobile No.: 98410 56005

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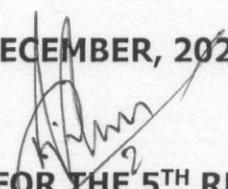
...Respondents

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CERTIFIED TO BE TRUE COPIES

DATED AT CHENNAI ON THIS THE 17TH DAY OF DECEMBER, 2020


COUNSEL FOR THE 5TH RESPONDENT

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)
CHENNAI**

O.A.No.232 OF 2017 (SZ)

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...Applicant

AND

1. THE SECRETARY,

Environment and Forest Department,
Government of Tamil Nadu,
St. George Fort, Chennai – 600 009.

2. THE MEMBER SECRETARY,

Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai – 600 032.

3. THE JOINT-CHIEF ENVIRONMENTAL ENGINEER,

Tamil Nadu Pollution Control Board,
30/2, "SIDCO" Industrial Estate,
Pettai, Tirunelveli – 627 010.

4. THE DISTRICT ENVIRONMENTAL ENGINEER,

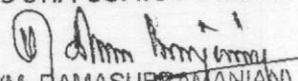
Tamil Nadu Pollution Control Board (TNPCB),
30/2, "SIDCO" Industrial Estate,
Pettai, Tirunelveli – 627 010.

5. M/s.MADURA COATS PRIVATE LIMITED,

Rep. by its Managing Director,
Papavinasam Mills Post,
Ambasamudram Taluk,
Tirunelveli District – 627 422.

...Respondents

For MADURA COATS PVT. LTD.


(M. RAMASUBRAMANIAN),
Senior Manager - Legal

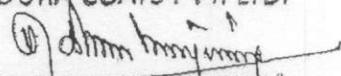
ADDITIONAL REPLY STATEMENT – V OF THE 5TH RESPONDENT

1. The 5th Respondent is **M/s.MADURA COATS PRIVATE LIMITED**, Papavinasam Mills Post, Ambasamudram Taluk, Tirunelveli District – 627 422. The 5th Respondent is represented herein by its Senior Manager – Legal, who is well acquainted with the facts and circumstances of the case, authorized to and competent to verify to this Additional Reply Statement – V.

The address for service of all notices and process on the 5th Respondent is that of its Counsel **M/s.ARUN ANBUMANI & ARYA RAJ**, Advocates at IV, High Court Chambers, High Court Buildings, Chennai – 600 104.

2. The 5th Respondent submits that in the above O.A., they had earlier filed a Reply Statement dated 05-12-2017, Additional Reply Statements dated 24-12-2019, 28-02-2020, 13-07-2020, 01-09-2020 and 19-11-2020, all along with documents, before this Hon'ble Tribunal. This Hon'ble Tribunal had passed Orders dated 24-01-2020, 28-02-2020, 15-07-2020 and 03-09-2020 giving certain directions to the Respondent Board. Vide this Hon'ble Tribunal's last Order dated 03-09-2020, further time was granted to this Respondent as well as to the Respondent Board for filing detailed comprehensive report and the hearing was adjourned to 27-10-2020. The hearing scheduled for 27-10-2020 was re-scheduled to 20-11-2020. On 19-11-2020, the 5th Respondent filed an Additional Reply Statement – V along with documents setting out the developments that had taken place pursuant to the Order dated 03-09-2020. It is prayed that these may be read as part and parcel herein. The hearing scheduled on 20-11-2020 was re-scheduled to 18-12-2020. Since some more developments have taken place after 20-11-2020, the 5th Respondent is filing the present Additional Reply Statement – VI along with documents to bring the same to the benign consideration of this Hon'ble Tribunal.
3. The 5th Respondent submits that on 01-12-2020, the 3rd Respondent returned the CTO Application for compliance of Point No.8 of IIT Madras recommendation on carrying out a detailed water audit as well as waste audit by a reputed institute as required in Board's letter dated 19-08-2020. On 02-12-2020, the 3rd and 4th Respondents conducted a Joint Inspection in the 5th Respondent's Unit with reference to the various details furnished by the 5th Respondent in compliance of the Board's directions. Pursuant thereto and as required by these Respondents, the 5th Respondent had on 04-12-2020 and 09-12-2020 submitted the updated status reports on compliance of the recommendations of the Professor of IIT, Madras and of the Board's directions in its proceedings dated 25-03-2019.

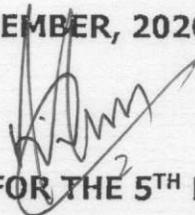
For **MADURA COATS PVT. LTD.**


(M. RAMASUBRAMANIAN)
 Senior Manager - Legal

4. The 5th Respondent submits that on 10-12-2020 they re-submitted their CTO Application through OCMMS stating that (i) Report of Anna University on water & waste audit will be completed within the time granted by the Board i.e., before end December 2020, and (ii) new STP project work has been started and will be completed within 10 months, i.e., by end September 2021. On 13-12-2020, the 3rd Respondent returned the said CTO Application for (i) correcting the SF number of the land of the factory, and (ii) furnishing the details of removed machineries. On 14-12-2020, the 5th Respondent re-submitted their CTO Application through OCMMS after correcting the SF number as well as furnishing removed machineries details, as desired by the 3rd and 4th Respondents. In view of the facts set out in the Additional Reply Statements – V and VI, the 5th Respondent prays that this Hon'ble Tribunal may be pleased to direct the Respondent Board to grant CTO (Direct) for 3,684 KLD of effluent generation.
5. The 5th Respondent submits that the above referred documents are annexed along with this Additional Reply Statement – VI and it is prayed that the same may be taken on record by this Hon'ble Tribunal towards compliance of its earlier Orders. The 5th Respondent is reserving its right to file a further/additional Reply and further/additional documents, as and when need arises.

It is therefore most respectfully prayed that this Hon'ble Tribunal may be pleased to take this Additional Reply Statement – VI on record and render justice.

DATED AT CHENNAI ON THIS THE 16TH DAY OF DECEMBER, 2020

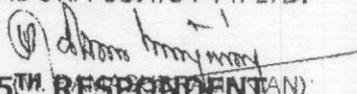

COUNSEL FOR THE 5TH RESPONDENT

VERIFICATION

I, M.RAMASUBRAMANIAN, Senior Manager – Legal of the 5th Respondent, having office at Papavinasam Mills Post, Ambasamudram Taluk, Tirunelveli District – 627 422, now at Chennai, do hereby verify that the contents of paragraphs 1 to 5 of the Additional Reply Statement – VI are based on records, true to the best of my knowledge, information and belief and I have not suppressed any material fact.

VERIFIED AT CHENNAI ON THIS THE 16TH DAY OF DECEMBER, 2020

For MADURA COATS PVT. LTD.


5TH RESPONDENT
Senior Manager, Legal

From: ocmms-tnpcb@gov.in <ocmms-tnpcb@gov.in>
Sent: Tuesday, December 1, 2020 2:26 PM
To: Sivakumar Alagiriswamy <Sivakumar.Alagiriswamy@coats.com>
Subject: Application Returned(OCMMS)

EXTERNAL EMAIL: This email originated from outside Coats. Do not click links or open attachments unless you know the sender and know the content to be safe.

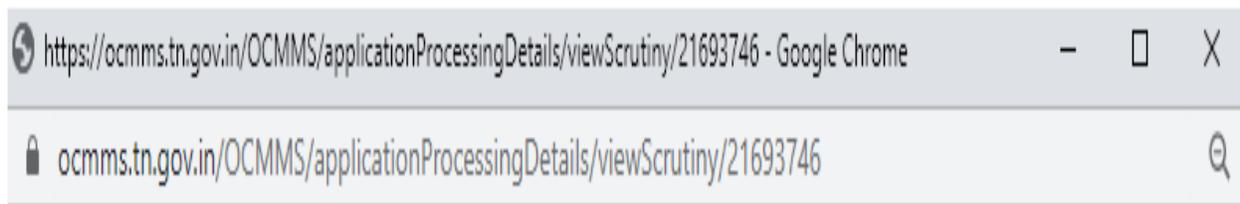
Dear N SRINIVASAN,

Your Application for CTO (Air & Water) no. 21693746 has been incomplete and returned. Please check your OCMMS Account for details.

Thanks & Regards:

TNPCB

This is computer generated mail. Do not send any mail to this email ID



Scrutiny Details	
Date Time:	01-12-2020 02:26
Scrutiny Description:	Sir , Previously the unit's application was returned for want of compliance of point No. 1 & 8 on the compliance of IIT-Madras recommendations along with revised BG as communicated vide Board's letter No: T5/TNPCB/F.206TNV/2020 Dt: 19.08.2020. Subsequently unit vide it's letter dated 12.11.2020 addressed to the Chairman, furnished revised BG and study report on ETP & ZLD system vetted by Centre for Environmental Studies, Anna University, Chennai (Point No. (1) of IIT-Madras recommendations), Whereas the unit has not furnished the report from Centre for Environmental Studies, Anna University, Chennai for the compliance of point No. (8) of IIT-Madras recommendations on carrying out a detailed water audit as well as waste audit by a reputed institution as required in Board's letter dated 19.08.2020. Hence, unit's application is returned to the unit for the compliance of point No. (8) of IIT-Madras recommendations on carrying out a detailed water audit as well as waste audit by a reputed institution as required in Board's letter dated 19.08.2020. The unit shall resubmit the application after taking necessary action for further processing.,

Madura Coats Private Limited

Coats India – Water Mill

Papavinasam Mills Post-627 422, Ambasamudram, India
 Tel: 91-04634-663300 Fax: 91-4634-220242, 220498
 E-Mail: ambas.admin@coats.com CIN U18102 KA 1974 PTC 047421

Ref: MCPL/MEO/Ambas
 4th December 2020

The Joint Chief Environmental Engineer (M)
 Tamil Nadu Pollution Control Board
 30/2 SIDCO Industrial Estate, Pettai
 Tirunelveli - 627 010

Sir,

Sub: TNPCB - Industries - M/s. Madura Coats Pvt Ltd. Aladiyur Village, Ambasamudram Taluk, Tirunelveli - Seeking CTO (Direct) of the Board vide Application No.21693746 through OCMMS - - Regarding.

- Ref:**
1. Chairman, TNPCB letter Ref. Lr. No.T5/TNPCB/F.206 TNV /2020 - 1 Dated 04.06.2020 requiring us to submit comprehensive proposal received by mail on 08.6.2020
 2. Chairman, TNPCB's Letter Ref. Lr.No.T5 / TNPCB / F.206 TNV / TNV / 2020 dated 04.06.2020 requiring us to furnish Bank Guarantee for Rs.25,00,000/- received by mail on 08.6.2020.
 3. Our letter Ref.MCPL/MEO/Ambas dated 10.07.2020 enclosing our proposal of implementation of 9 recommendations of the IIT, Madras and Bank guarantee for Rs.25.0 lacs.
 4. Our letter Ref. MCPL/MEO/Ambas dated 09.10.2020 enclosing amended Bank Guarantee and STP design duly vetted by Anna University in response to Chairman, TNPCB's letter dated 19.08.2020.
 5. Our letter Ref. MCPL/MEO/Ambas dated 12.11.2020 enclosing (i) amended Bank Guarantee; (ii) STP design duly vetted by Anna University & (iii) Adequacy report on ETP & ZLD plant issued by Anna University.

1 This refers to your joint inspection conducted in our factory on 02.02.2020 with reference to various details submitted by us vide our letters cited in the above reference at Sl.No.3, 4 & 5 in compliance of the directions of the Chairman, TNPCB regarding implementation of 9 recommendations of the Professor of IIT -Madras.

2 During your inspection, we have been advised to submit a status report as on date on compliance of the recommendations of the Professor IIT-Madras. As desired, we have furnished the present status report in the attached annexure.

3. We further state that we have completed the installation and commissioning of the new sludge drier and put into operation from this month onwards. We have enclosed the photographs of the new sludge drier commissioned at our end in the attached annexure.

Coats India is a division of Madura Coats Private Limited

Reg. Off. :- Jupiter Block 2A, 7th Floor, Prestige Tech Park, Sarjapur Marathahalli Ring Road,
 Bangalore - 560 103.



Madura Coats Private Limited

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4. We are enclosing here-with the following documents also along with this letter:

Appendix 1 : Status of implementation of all the nine recommendations made by the Professor of IIT-Madras

Annexure 1 : ETP-ZLD adequacy report vetted by Anna University

Annexure 2 : Effluent generation data July -2020 to Nov -2020

Annexure 3 : Details of ATFD

Annexure 4 : Raw Sewage teste results – Septic tank outletsann

Annexure 5 : Design adequacy report 300 KLD STP vetted by Anna University

Annexure 6 : Time line chart for 300 KLD STP project

Annexure 7 : Water balance chart

Annexure 8 : EMFM for Make-up water for RO photograph

Annexure 9 : New sludge drier installed photograph

Annexure 10: Fresh water consumption details (Sep-20 to Nov-20)

Annexure 11: Hazardous waste generation and stock details

Annexure 12: EMFMs connected to TNPCB watch centre

Annexure 13: EMFM readings – STP (Sep-20 to Nov-20)

Thanking you,

Yours faithfully,

For MADURA COATS PVT LTD


 (SEENU RANGANATHAN)
 General Manager - Water Mill



Copy To

The District Environmental Engineer
 Tamil Nadu Pollution Control Board
 30/2 SIDCO Industrial Estate, Pettai
 Tirunelveli – 627 010

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Annex

APPENDIX 1:

Status of implementation of all the nine recommendations made by the Professor of IIT-Madras

	Recommendations made by the Professor of IIT-Madras	Status of implementation of all the nine recommendations
1	The unit shall restrict the effluent generation to 2500 KLD till it carry out the performance evaluation study of the ZLD system by reputed institutes like IIT, NEERI, etc.	<p>The performance evaluation study report of ETP & ZLD system issued by Anna University dated 03.11.2020 (Annexure-1) is enclosed. We have already submitted the above report vide our letter MCPL/MEO/Ambas dated 12th Nov 2020 to the board.</p> <p>The above said study report states that our ETP & ZLD system is adequate to treat the trade effluents at the rate of 3750 m³/day. We also always comply with the observations/suggestions Sl.No.1 to 21 made by CES, Anna University in their above said report for ensuring sustainability for effective treatment of trade effluent in our ETP & ZLD system.</p> <p>As communicated earlier , we agreed to restrict the effluent generation to 2500 KLD till we submit the evaluation report of the Anna University and we are maintaining the same till date, which is evident from the daily effluent generation data enclosed for the period July to Nov 2020 (Annexure -2) .</p> <p>We therefore intend to restore generation of trade effluent upto 3684 KLD for which Consent is sought which is well within our ETP & ZLD plant capacity as confirmed by Anna University.</p>
2	The unit shall complete the installation of the third ATFD at the earliest and put in operation. However, they may limit the production capacity within the treatability capacity of the MEE & ATFD I&II. Once the third unit has installed TNPCB may review and give	We are enclosing the details and photograph of the 3 rd ATFD of capacity 1.2 m ³ /Hr installed in our premises for your kind review (Annexure-3). The 3 rd ATFD is in operation from July-2020. Capacity of 1 st and 2 nd ATFD are 0.35 m ³ /Hr and 0.3 m ³ /Hr respectively.

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	appropriate direction.	It is submitted that the ZLD plant commissioned in our factory with 3 stage RO systems, 2 x MEEs and 3 x ATFDs are capable of treating more than 3684 KLD of effluent generated out of the production capacity for which consent is sought for.
3	The unit shall examine the reason why the sewage quality is like treated water quality (since the BOD of untreated sewage is as low as 5mg/l) and whether any diversion of sewage or dilution of sewage occur within the premises.	<p>The site has many small toilets constructed at multiple locations. The sewage from these toilets is collected in multiple septic tanks and then routed to the STP. It is possible that there could have been lowering of BOD because of anaerobic bacterial reaction in these septic tanks. However, there is no diversion or dilution of sewage water at all.</p> <p>We have undertaken an exercise to ensure all the toilet pipelines and fixtures operate without leakages. We also have restricted the number of toilets in use to 27 toilet blocks based on the current employee strength and have locked rest of toilets. Some of the toilets are directly connected to Sewage treatment (STP) and balance are routed through 19 septic tanks to STP.</p> <p>We have tested the outlet sewage from the 19 septic tanks, collection sump, Inlet and Outlet of STP. Test results from TNPCB lab /Tirunelveli for the samples collected on 26.09.2020 are attached herewith (Annexure -4), which indicates that the BOD levels are well with-in the acceptable limit.</p>
4	The unit shall provide a new STP and UF system to recycle or reuse the treated water in the process.	<p>As required by the Board, the technical design of the new STP with UF system of 300 KLD capacity to be installed in our factory as finalised with the supplier was duly vetted by CES, Anna University and their report dated 10.11.2020 (Annexure - 5) issued in this regard along with the time schedule (Annexure -6) for stage wise installation & commissioning of STP is attached herewith.</p> <p>In view of the current COVID 19 related disruptions, the supplier has indicated that they need about 10 months for completion of this project.</p>

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		<p>Please note that having obtained the STP technical design approved by Anna University and submitted the same to the Board vide letter dated 12th November 2020, we have started the project work and complete it within 10 months i.e, by end September 2021.</p> <p>The existing 300 KLD AS STP plant will be discarded as soon as the new STP gets installed/commissioned.</p>
5	<p>The unit shall provide a revised water balance taking into account the ZLD plant for reuse in the process as well as reuse of treated sewage for flushing and gardening purposes</p>	<p>We have enclosed an estimated revised water balance (Annexure-7) taking into account the proposed STP plant with reuse of treated sewage for flushing and gardening purposes. Total fresh water consumption for the Mill is reduced from 1380 KLD to 1200 KLD. Sewage generation revised from 450 KLD to 300 KLD</p> <p>While we clarify that this water balance is based on our past consumption levels, we have undertaken various measures in the recent months for reduction of water consumption both processing and domestic purposes. But, because of the COVID-19 related production disruptions, we are not able to quantify this yet.</p> <p>In compliance of Board's direction, we have engaged the CES, Anna University for conducting detailed study of our present water consumption and their Audit Report is expected to be received before end December 2020.</p>
6	<p>Unless the unit furnish the stated specified conditions in 3, 4, & 5 within a specified period (to be stipulated by the TNPCB), further direction may be issued to the PWD to stop/reduce the water supply to the unit.</p>	<p>We, as required, have furnished all the details sought under above said conditions 3, 4 & 5 as above.</p> <p>It would be evident from the details furnished in the water balance chart that treated water generated out of ZLD plant and STP will get used for (i) processing ; (ii) toilet flushing ; (iii) gardening ; and that raw water received from PWD gets used for (i) drinking purposes within</p>

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		factory premises (ii) cooking purposes in canteen (iii) Fire/sprinkler hydrant systems (iv) toilets (v) humidification systems and (vi) residential colony.
7	It is noticed that the unit is using huge quantity of water in the process, washing of machinery etc. Hence, the unit shall provide separate EMFMs to the domestic supply to the colony, domestic supply to the unit, RO permeate reuse and make up water to the process.	<p>We confirm that we have already provided separate EMFMs for (i) domestic supply to the colony; (ii) domestic supply to the canteen and (iii) RO permeate use.</p> <p>We have now provided a separate EMFM to measure the make up water drawn for the process and relevant photograph is enclosed (Annexure - 8).</p> <p>With the above said EMFMs, the entire water consumption (fresh and RO Permeate) for the unit is measured thro' EMFMs.</p> <p>In addition to that , to measure the fresh water consumption for key domestic and process usage in unit , we have provided EMFM to the canteen fresh water usage and We will provide EMFMs for other domestic use, Fire Hydrant / Cooling pond make-up and spinning mill humidification by end December 2020.</p>
8	The unit shall carry out a detailed water audit as well as waste audit by a reputed institute like IIT, NEERI, etc., based on the use of water through water balance and the waste water balance, hazardous wastes generation quantities for the last one year. The study shall reveal the quantity of the water used and the sewage and effluent generation, sludge generation from effluent treatment and also the salt generation, along with the environmental management plan, within a period of three months.	<p>In this regard, we have engaged Centre for Environmental Studies, Anna University, Chennai to carry out a detailed audit on our consumption of treated water and raw water and also generation of waste and provide us their report for taking corrective measures, if required.</p> <p>Subsequent to our submission of various details, Anna University Professor has inspected our premises on 25.11.2020 and we have requested them to furnish their study report before end Dec 2020</p>
9	The River Thamirabarani and its channel water are being used for	We clarify that after the complete installation & commissioning of ZLD project in three phases by

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<p>drinking and bathing purpose, thus the unit shall take extreme adequate measures not to discharge the effluent/sewage into the channel/the River.</p>	<p>4th February 2019, treated water generated therefrom are fully recycled for processing and that treated sewage water out of STP are used for toilet flushing as well as gardening purposes. We assure you that we have our systems in place and there is no discharge of any effluent/sewage into the River Thamirabarani.</p>
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Ref: MEO/WM/Ambas
09 December 2020

The District Environmental Engineer
Tamil Nadu Pollution Control Board,
30/2, SIDCO Industrial Estate
Pettai, Tirunelveli - 627 010.

Sir,

The compliance status as of to date in respect of the directions of the chairman, TNPCB, Chennai vide proceedings dated 25.03.19 is as detailed below (Annexure-1):

Sl. No.	Directions of TNPCB vide Proceedings dated 25.03.2019	Present Status
1	The unit shall include the mercerizing section washing effluent generation details in the consent order.	Effluent generation of 'Mercerizing' section has been separately shown at item No.1 of the table given under Sl.No.11 (b) "Trade Effluent Generation Details" of the enclosed copy of the CTO Application number 21693746 - Form II (Water)
2	The unit shall include all the boilers and stacks in the consent order.	We have furnished details of all the boilers and stacks installed in our factory in the table given under Sl.No.12 (a) "Details of Point source emission with stacks" of the enclosed copy of the CTO Application number 21693746 Form - I (Air)
3	The unit shall remove all the flexible hoses in the ETP and the STP area.	All the flexible hoses in ETP & STP area pointed out by the Inspection Team were removed.
4	The unit shall furnish all the raw materials in the consent application.	We have furnished details of all the major raw materials being used in the 'products manufactured' in the table given under Sl.No.6 "Details of raw materials used" of the enclosed copy of the CTO Application Form - I (Air) and Form II (Water) Application number 21693746
5	The unit shall remove all the effluent discharge pipelines from the STP area.	We had removed all the old unused effluent discharge pipelines from the STP area as pointed out by the Inspection Committee.
6	All the untreated effluent shall pass through EMFM to assess the effluent generation quantity.	All the untreated effluent is being passed through single EMFM at the point of ETP inlet and the quantum of generation of untreated effluent is assessed accordingly.

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Madura Coats Private Limited

Coats India – Water Mill

Papavinasam Mills Post-627 422, Ambasamudram, India

Tel: 91-04634-663300 Fax: 91-4634-220242, 220498

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		Photograph showing EMFM installed at the point of ETP inlet is attached.
7	The unit shall revamp the STP so as to achieve the discharged standards.	<p>STP facility has been revamped by repairing/ reconditioning/ rectifying the following segments.</p> <ul style="list-style-type: none"> (i) Diffuser in the Aerator (ii) Leakages in the Clarifiers & Settling Tank (iii) Recirculation pump from Clarifier to Aeration Tank; (iv) Sludge pump <p>We have attached the latest Test Reports dated 26.09.2020 evidencing that treated sewage out of STP has met the Standards prescribed by the Board and we ensure that treated sewage always meets the standards. However, we are in the process of installing the new 300KLD STP as per the direction of the board.</p>
8	The unit shall provide disinfectant system to the STP destroy the germs	We have installed & commissioned Disinfectant system in our STP facility which has been in full operation since 29.6.2019. Photograph showing 'disinfectant' system commissioned in our STP facility is attached.
9	The unit shall provide PSF & ACF systems to the STP to achieve the discharge standard all times.	We have installed & commissioned PSF & ACF system in our STP facility which has been in full operation since 29.6.2019. Photographs showing PSF & ACF systems provided in our STP facility are attached
10	The unit shall remove all the bypass lines from the STP. The bypass lines / holes were used to discharge untreated sewage into the nearby water body shall be plugged.	We have removed all the bypass lines from the STP. It is further clarified that there were no holes as claimed and that are proper outlets made in the compound wall nearby the STP for draining the rain water as STP is situated in the low level area. The said outlets have been in existence for more than a century and the same are never used for discharging untreated sewage into nearby water body as claimed. We however have cemented all such outlets in the compound wall nearby STP.
11	The unit shall operate all the flash mixers and the flocculators in the clarifier I, II & III.	We are ensuring that all flash mixers and flocculators in the three Clarifiers are always in full operation.
12	All the dosing pumps should be put in operation.	We are ensuring that all dosing pumps are always in full operation.

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13	The unit shall provide adequate RO systems to handle consented / operating quantity of effluent and the RO design adequacy report shall be furnished to the Board.	The performance evaluation study report of ETP & ZLD system issued by Anna University dated 03.11.2020 (Annexure-1) is enclosed. We have already submitted the above report vide our letter MCPL/MEO/Ambas dated 12th Nov 2020 to the board.
14	The unit shall provide adequate capacity of MEE – I & II to handle the RO reject and the design adequacy report shall be furnished to the Board including all the design aspects.	The above said study report states that our ETP & ZLD system is adequate to treat the trade effluents at the rate of 3750 m ³ /day.
15	The unit shall provide adequate capacity of ATFD- I &II to convert all the MEE concentrate into salts.	<p>We are enclosing the details and photograph of the 3rd ATFD of capacity 1.2 m³/Hr installed in our premises for your kind review (Annexure-3). The 3rd ATFD is in operation from July-2020. Capacity of 1st and 2nd ATFD are 0.35 m³/Hr and 0.3 m³/Hr respectively.</p> <p>It is submitted that the ZLD plant commissioned in our factory with 3 stage RO systems, 2 x MEEs and 3 x ATFDs are capable of treating more than 3684 KLD of effluent generated out of the production capacity for which consent is sought for.</p>
16	The unit shall maintain steam pressure as per the design of the evaporator.	We ensure that steam pressure is always maintained as per design.
17	The sludge should be stored within a shed to avoid rain water run-off.	<p>We have provided ONE number permanently covered shed EACH for storing of dried ETP sludge and MEE Salt.</p> <p>As regards storing of ETP sludge in wet condition, we have provided sunlight transparent polycarbonate sheet roofing (parabola type) for SEVEN sludge pits and MS Structure/canvas roofing for the remaining FOUR sludge pits whereby rain water will not get access thereto during rainy season.</p> <p>Photographs showing (i) permanently covered shed; (ii) sludge pits covered with sunlight transparent polycarbonate sheet roofing (parabola) and (iii) sludge pits covered with MS Structure with Canvas roof are attached.</p> <p>We have also installed and Commissioned a sludge drier, 1000kg/hour capacity.</p>

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18	The unit shall furnish greenery area with sketch indicating pipeline details to dispose sewage.	<p>We have furnished the details of 'Greenery Area' in the attached Annexure, summary of which is as follows: Greenery Area: Within Mill Premises - 3.22 Hectare Adjoining Mill Colony Premises- 7.11 Hectare</p> <p>Treated sewage of STPs will be used for gardening and flushing of toilets in the mill premises as follows: Gardening - 290 KLD Toilet flushing - 10 KLD</p> <p>We have enclosed a drawing showing the details of 'green belt' area and pictures showing (i) greenery area in Mill & Colony premises and (ii) toilet constructed in ETP area.</p>
19	The unit shall provide material balance details.	We have furnished the details of 'Material Balance' in the attached Annexure.
20	The unit shall provide water balance details, section wise including dyeing, bleaching, mercerizing, zip dyeing etc.	We have furnished the details of 'Water Balance' in the attached Annexure.
21	The unit shall provide CCTV covering all the area of the nearby odai, ETP and STP with linking facility to the Board.	We have installed CCTV facility with 6 Nos. CP Plus HD Cameras in six places covering the area nearby Odai, ETP & STP. The same is connected to watch-centre Photographs showing CCTV facility installed are attached. These CCTVs are connected to the watch centre, TNPCB Portal.
22	The unit shall remove all the excess machineries than the consented (applied) capacity.	<p>We have removed the following machineries taking into account the revised quantity of Trade Effluent Generation of 3684 KLD for which consent sought for:</p> <p>Cheese Bleaching Machine - 1 No. Hank Dyeing Sellers 5 Rollers - 1 No. Hank Dyeing Sellers 2 Rollers - 1 No. Cheese Dyeing PLC 96 Pack - 1 No. Cheese Dyeing PLC 24 Pack - 1 No. Cheese Dyeing Machine 102 Pack - 2 No. Cheese Dyeing Machine 105 Pack - 1 No.</p>

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		Cheese Dyeing Machine 256 Pack - 1 No.
23	The unit shall furnish the last year water drawl details.	We have furnished all the relevant details up to Nov 2020 in the attached Annexure .
24	The unit shall furnish each machine capacity, No. of lots taken MLR details and average GPL of salt details.	We have furnished all the relevant details in the attached Annexure .
25	The unit shall remove all the unwanted pipe line from ETP and STP area.	Same as stated against Sl.No. 3 & 5
26	The unit shall remove all the sewage discharge line from the ETP area.	We have removed the sewage discharge line from the ETP area.
27	The unit shall remove all the effluent discharge line from the STP area.	Same as stated against Sl.No.5
28	All the compressor cooling water should be recycled and it shall not be discharge into the STP. The unit shall remove the above said discharge pipe lines.	We have stopped discharging of compressor cooling water into the STP and removed the said discharge pipe lines.
29	The sludge should be dried / stored within a shed to avoid rain water run off since it is located in the upstream side of the River Thamirabarani.	-Same as stated against Sl.No.17.
30	The unit shall not construct any process house and install new machineries without consent to establishment of the Board.	We have refurbished our old fabric dye house building to fulfill the present process conditions and working environment required for processing house and re site the existing processing machineries in the old Wet Process Department to this refurbished (Ex. BDF) dye house. We clarify that we have not constructed any new process house for installation of new machineries.

Thanking you,

Yours faithfully,

For MADURA COATS PVT LTD


(SEENU RANGANATHAN)
General Manager – Water Mill



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Ref: MEO/WM/Ambas
10th December 2020

The District Environmental Engineer
Tamil Nadu Pollution Control Board,
30/2, SIDCO Industrial Estate
Pettai, Tirunelveli – 627 010.

Sir,

Sub: TNPCB – Industries - M/s. Madura Coats Pvt Ltd. Aladiyur Village, Ambasamudram Taluk, Tirunelveli Dt.-Hon'ble Appellate Authority Order dt. 12.02.2019 - **Consent Application No. 21693746 filed on 04.07.2019- Reg.**

- Ref:**
1. Our letter dated 22.02.2019 to the Chairman, TNPCB under copy to you.
 2. Your letter No.DEE/TNPCB/TNV/F-002/CC/RL/2019 dt.15.3.2019.
 3. Member Secretary,TNPCBLr.LAW/LAII/TNPCB/009590/2018 dt.1.4.19
 4. Our letter dated 09.4.2019 to the Board under copy to you.
 5. Our letter dt. 04.7.2019 with CTO Application resubmitted on 04.7.2019.
 6. Your office mail dt.08.7.2019 returning CTO application as incomplete.
 7. Our letter dt.02.09.2019 with CTO Application resubmitted on 02.09.2019.
 8. Your office mail dt. 14.9.2019 returning CTO Application as incomplete.
 9. Our letter dt.23.10.2019 with CTO Application resubmitted on 23.10.2019
 10. Your office mail dt. 01.11.2019 returning CTO Application as incomplete.
 11. Our letter dt.14.11.2019 with CTO Application resubmitted on 14.11.2019.
 12. MemberSecretary,TNPCB,Lr15/TNPCB/F206TNV/TNV/2020 dt.28.1.20
 13. Our letters dated 3rd and 11th Feb'20 to Prof. Mr.S.Mohan,IIT-Madras
 14. Our e-mail dt.16.4.2020 addressed to Prof. Mr.S.Mohan, IIT-Madras.
 15. Your office mail dt. 04.2.2020 returning CTO Application as incomplete.
 16. Our letter dt. 24.4.2020 with CTO Application re submitted on 24.4.2020.
 17. Your office mail dt. 27.4.2020 returning CTO Application as incomplete.
 18. Our letter dt.01.5.2020 with CTO Application re submitted on 01.5.2020.
 19. Your office mail dt.08.6.2020 returning CTO Application as incomplete.
 20. Our letter dt. 22.8.2020 with CTO Application resubmitted on 22.8.2020.
 21. Your office mail dt.29.8.2020 returning CTO Application as incomplete.
 22. Our letter dt.19.11.2020 with CTO Application resubmitted on 19.11.2020.

1. We refer to your office mail dated 01.12.2020 stating that "... *Application for CTO (Air & Water) No. 21693746 has been incomplete and returned. Please check your OCMMS Account for details*".

2. In the OCMMS Account, it has been stated as follows:

"Sir, Previously the unit's application was returned for want of compliance of point No.1 & 8 on the compliance of IIT-Madras recommendations along with revised BG as communicated vide Board's letter No.15/TNPCB/F.206TNV/2020 dt.19.08.2020. Subsequently unit vide its letter dated 12.11.2020 addressed to the Chairman, furnished revised BG and study report on ETP & ZLD system vetted by

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Centre for Environmental Studies, Anna University, Chennai (Point No.(1) of IIT-Madras recommendations). Whereas the unit has not furnished the report from Centre for Environmental Studies, Anna University, Chennai for the compliance of point No.(8) of IIT-Madras recommendations on carrying out a detailed water audit as well as waste audit by a reputed institution as required in Board's letter dated 19.08.2020. Hence, unit's application is returned to the unit for the compliance of point No.(8) of IIT-Madras recommendations on carrying out a detailed water audit as well as waste audit by a reputed institution as required in Board's letter dated 19.08.2020. The unit shall resubmit the application after taking necessary action for further processing.

3. In respect of compliance of Point No.(8) of IIT-Madras recommendations on carrying out a detail water audit as well as waste audit by a reputed institution as required in Board's letter dated 19.08.2020, we humbly submit that CES, Anna University have been carrying out their study on the details furnished by us to them during their inspection to our factory on 25.11.2020 and we expect to receive and submit the Study Report of Anna University within the time granted by the Board ie. before end December 2020.

4. Please note that we have fully complied with Point No.(1) of IIT - Madras recommendation by producing performance evaluation study report of our ETP & ZLD system by CES, Anna University to the Board on 12.11.2020 as well as by restricting our generation of effluents to 2500 KLD. The said study report states that our ETP & ZLD system is adequate to treat trade effluents at the rate of 3750 m³/day which is more than 3684 KLD of effluent generated out of production capacity for which consent is sought for.

5. We further submit that having obtained the STP Technical design approved by Anna University and submitted the same to the Board vide our letter dated 12.11.2020, we have started STP Project work and will complete it within 10 months ie. by end September 2021.

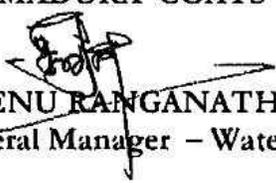
6. In view of our full acceptance of all recommendations of IIT-Madras, we shall be permitted to restore generation of our trade effluent upto 3684 KLD.

7. We therefore have re-submitted our Consent Application today by uploading all the relevant documents mentioned in the attached "List of Documents". We have also enclosed copies of the Application Form I & II re submitted by us today for your perusal and favorable consideration.

8. We therefore humbly request you to please process our Consent Application and grant us Consent to Operate at your earliest.

Thanking you,

Yours faithfully,
For MADURA COATS PVT LTD


(SEENU RANGANATHAN)
General Manager – Water Mill



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Welcome Madura Coats Private Limited

Date : 10-12-2020

Consent Application Details

Application No : 21693746

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Congratulations! Application re-submitted successfully.

Please submit the signed hard copy of application with required signed enclosures to concerned District office on request of DEE/AEE concerned.

Your Consent Application application has been received under the Application Number **21693746**. (Note this number for future communication and know the online status of the application submitted)

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

- 1) A covering requisition letter stating the status of the industry and activities clearly.
- 2) Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant.
- 3) Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company.
- 4) Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard.
- 5) Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units.
- 6) Detailed manufacturing process for each product along with detailed process flow chart.
- 7) Details of Water Balance and wastewater balance for process.
- 8) Details of Material balance for each products and process.
- 9) Land use classification certificate as obtained from CMDA / DTCP/LPA.
- 10) Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format.Audited balance sheet is compulsory for all large and medium scale Industries
- 11) Ground water clearance obtained from the competent Authority(If applicable).
- 12) Sewage Treatment Plant(STP) proposal which must contain details of design characteristics of sewage, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of STP and its layout, diagram showing the hydraulic profile and mode of disposal of treated sewage and its adequacy(If applicable).
- 13) Effluent Treatment Plant(ETP) proposal which must contain details including breakup quantity of water requirement with sources, breakup quantity of trade effluent, sources of trade effluent, characteristics of wastewater, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of ETP and its layout, diagram showing the hydraulic profile and mode of disposal of treated effluent and its adequacy(If applicable).
- 14) Air pollution control (APC) measures proposal which must contain the details regarding fuels used, sources of emission, characteristics, concentration and quality of pollutant, proposal along with design criteria and drawing for the proposed APC measures, adequacy of APC measures and stack, odour/noise causing operations and its specific odour/noise control measures(If applicable).
- 15) In case of hazardous chemicals used as raw materials, the Material Safety Data Sheets (MSDS) should be enclosed for each and every item. If the quantity of the hazardous chemicals handled is more than the threshold limit, the unit shall furnish any one or combination of the following documents as required under the MSIHC Rules (If applicable). Risk assessment report/Onsite emergency preparedness plan/Off site emergency preparedness plan.
- 16) In case of transport of hazardous chemicals, details of chemicals transported, method of transport and its safety measures (If applicable).
- 17) Industries attracting EIA Notification shall submit Environmental Clearance obtained from the MOEF/SEIAA along with the Environmental Impact Assessment Report (If applicable).
- 18) CRZ clearance obtained from the competent Authority (If applicable).
- 19) Consent fee under Water and Air Acts payable to the Board.
- 20) Copy of Latest Environmental Statement (If Applicable).

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Air Application Form" and "Print Water Application Form"

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In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address
Member Secretary
Tamil Nadu Pollution Control Board
76, Mount Salai, Guindy, Chennai - 600 032,
Chennai, India
Phone: +91-44 - 22353134, 22353141
Website: <http://www.tnpcb.gov.in>

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Scrutiny Details	
Date Time:	13-12-2020 01:30
Scrutiny Description:	Sir , The units application is returned as the unit has to take necessary action on the following. 1. The SF number to be clarified as the document furnished does not match with the SF No furnished in the application. 2. The details on machineries already removed to be furnished.

From: ocmms-tnpcb@gov.in <ocmms-tnpcb@gov.in>

Sent: Sunday, December 13, 2020 1:31 PM

To: Sivakumar Alagiriswamy <Sivakumar.Alagiriswamy@coats.com>

Subject: Application Returned(OCMMS)

EXTERNAL EMAIL: This email originated from outside Coats. Do not click links or open attachments unless you know the sender and know the content to be safe.

Dear N SRINIVASAN,

Your Applicaion for CTO (Air & Water) no. 21693746 has been incomplete and returned.Please check your OCMMS Account for details.

Thanks & Regards:

TNPCB

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Madura Coats Private Limited

Coats India – Water Mill

Papavinasam Mills Post-627 422, Ambasamudram, India

Tel: 91-04634-663300 Fax: 91-4634-220242, 220498

E-Mail: ambas.admin@coats.com CIN U18102 KA 1974 PTC 047421

Ref: MEO/WM/Ambas
14th December 2020

The District Environmental Engineer
Tamil Nadu Pollution Control Board,
30/2, SIDCO Industrial Estate, Pettai, Tirunelveli – 627 010.

Sir,

Sub: TNPCB – Industries - M/s. Madura Coats Pvt Ltd. Aladiyur Village, Ambasamudram Taluk, Tirunelveli Dt.-Hon'ble Appellate Authority Order dt. 12.02.2019 - **Consent Application No. 21693746 filed on 04.07.2019-** Reg.

Ref:

1. Our letter dated 22.02.2019 to the Chairman, TNPCB under copy to you.
2. Your letter No.DEE/TNPCB/TNV/F-002/CC/RL/2019 dt.15.3.2019.
3. Member Secretary,TNPCBLr.LAW/LAII/TNPCB/009590/2018 dt.1.4.19
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12. MemberSecretary,TNPCB,LrT5/TNPCB/F206TNV/TNV/2020 dt.28.1.20
13. Our letters dated 3rd and 11th Feb'20 to Prof. Mr.S.Mohan,IIT-Madras
14. Our e-mail dt.16.4.2020 addressed to Prof. Mr.S.Mohan, IIT-Madras.
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22. Our letter dt.19.11.2020 with CTO Application resubmitted on 19.11.2020.
23. Your office mail dt.01.12.2020 returning CTO Application as incomplete.
24. Our letter dt.10.12.2020 with CTO Application resubmitted on 10.12.2020.

1. We refer to your office mail dated 13.12.2020 stating that “... *Application for CTO (Air & Water) No. 21693746 has been incomplete and returned. Please check your OCMMS Account for details*”.

2. In the OCMMS Account, it has been stated as follows:

“Sir, the units application is returned as the unit has to take necessary action on the following:

1. *SF number to be clarified as the document furnished does not match with the SF No. furnished in the application.*
2. *The details on machineries already removed to be furnished.”*

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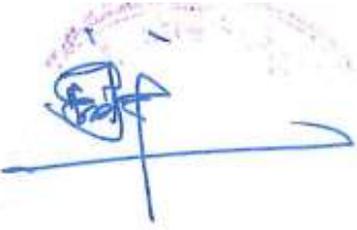
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- 3 We have complied with your requirement as follows:
- (a) As regards SF number, we have corrected the relevant details in the application form which are now matching with the SF number furnished in the documents.
 - (b) As regards details on removed machineries, as desired, we are enclosing the list.
4. We therefore have re-submitted our Consent Application today by uploading all the relevant documents mentioned in the attached “**List of Documents**”. We have also enclosed copies of the **Application Form I & II** re submitted by us today for your perusal and favorable consideration.
5. We therefore humbly request you to please process our Consent Application and grant us Consent to Operate at your earliest.

Thanking you,

Yours faithfully,

For **MADURA COATS PVT LTD**



(SEENU RANGANATHAN)
General Manager – Water Mill

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Welcome Madura Coats Private Limited

Date : 14-12-2020

Consent Application Details

Application No : 21693746

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Congratulations! Application re-submitted successfully.

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Your Consent Application application has been received under the Application Number **21693746**. (Note this number for future communication and know the online status of the application submitted)

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

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- 2) Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant.
- 3) Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company.
- 4) Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard.
- 5) Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units.
- 6) Detailed manufacturing process for each product along with detailed process flow chart.
- 7) Details of Water Balance and wastewater balance for process.
- 8) Details of Material balance for each products and process.
- 9) Land use classification certificate as obtained from CMDA / DTCP/LPA.
- 10) Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries
- 11) Ground water clearance obtained from the competent Authority (If applicable).
- 12) Sewage Treatment Plant (STP) proposal which must contain details of design characteristics of sewage, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of STP and its layout, diagram showing the hydraulic profile and mode of disposal of treated sewage and its adequacy (If applicable).
- 13) Effluent Treatment Plant (ETP) proposal which must contain details including breakup quantity of water requirement with sources, breakup quantity of trade effluent, sources of trade effluent, characteristics of wastewater, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of ETP and its layout, diagram showing the hydraulic profile and mode of disposal of treated effluent and its adequacy (If applicable).
- 14) Air pollution control (APC) measures proposal which must contain the details regarding fuels used, sources of emission, characteristics, concentration and quality of pollutant, proposal along with design criteria and drawing for the proposed APC measures, adequacy of APC measures and stack, odour/noise causing operations and its specific odour/noise control measures (If applicable).
- 15) In case of hazardous chemicals used as raw materials, the Material Safety Data Sheets (MSDS) should be enclosed for each and every item. If the quantity of the hazardous chemicals handled is more than the threshold limit, the unit shall furnish any one or combination of the following documents as required under the MSIHC Rules (If applicable). Risk assessment report/Onsite emergency preparedness plan/Off site emergency preparedness plan.
- 16) In case of transport of hazardous chemicals, details of chemicals transported, method of transport and its safety measures (If applicable).
- 17) Industries attracting EIA Notification shall submit Environmental Clearance obtained from the MOEF/SEIAA along with the Environmental Impact Assessment Report (If applicable).
- 18) CRZ clearance obtained from the competent Authority (If applicable).
- 19) Consent fee under Water and Air Acts payable to the Board.
- 20) Copy of Latest Environmental Statement (If Applicable).

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Air Application Form" and "Print Water Application Form"

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In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address
Member Secretary
Tamil Nadu Pollution Control Board
76, Mount Salai, Guindy, Chennai - 600 032,
Chennai, India
Phone: +91-44 - 22353134, 22353141
Website: <http://www.tnpcb.gov.in>

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**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)
CHENNAI**

APPLICATION No.232 OF 2017 (SZ)

BETWEEN

S.P.MUTHURAMAN,

S/o.S.Ponnusamy,

No.204, Railway Feeder Road,

Sankar Nagar Post – 627 357,

Tirunelveli District.

...Applicant

AND

1. THE SECRETARY,

Environment and Forest Department,

Government of Tamilnadu,

St.George Fort, Chennai – 600 009.

And 4 Others.

...Respondents

ADDITIONAL REPLY STATEMENT – VI
PAPERBOOK FILED BY THE 5TH RESPONDENT

M/s.ARUN ANBUMANI & ARYA RAJ

(Counsel for the 5th Respondent)

Mobile No.98410 56005